

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(L) No. 1048 of 2019**

Indo Ashahi Glass Mazdoor Sangh (Registered) .... .. Petitioner  
Versus  
M/S I.A.G. Company Limited, Regd. Office, 3, Hungerford Street, Kolkata & Ors.  
.. .. . Respondents

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

.....  
For the Petitioner : Mr. Rahul Kr. Gupta, Advocate  
For the Respondents :  
.....

**05/ 09.09.2021.**

It appears from office note dated 08.04.2021 that defect nos.1 to 3 as pointed out vide stamp reporting dated 26.02.2019 have not been removed.

Defect nos. 1 to 3 are as follows:-

Defect no.1- C.F.S. of Rs.230/- is payable.

Defect no.2- A.F.S. of Rs.10/- is wanting on Annex-1.

Defect no.3- T/c of page no.24 to 34, 36, 39 to 42, 44, 46 and 60 may be given.

Learned counsel for the petitioner has prayed for two week's time to remove the defects.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects.

Put up this case on 30.09.2021.

**(Kailash Prasad Deo, J.)**